

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

FRIDAY, THE TWENTIETH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 171 OF 2012

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 16.11.2007 passed in I.T.A.No. 726/H/07 for Assessment year 2003-04 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad preferred against the Order dated 24.02.2006 passed in ITA No. 287/DC-16(3)/CIT(A)-V/2005-06 on the file of the Commissioner of Income Tax (Appeals) – V, Hyderabad for Assessment Year 2003-04, preferred against the Assessment Order dated 28.12.2005 passed in PAN/GIR No. AABCP4438R/P-209 on the file of the Deputy Commissioner of Income Tax, Central Circle – 16(3), Hyderabad.

**Between:**

The Commissioner of Income Tax IV, Hyderabad.

...Appellant

**AND**

M/s. Pact Securities and Financial Services Ltd., 6-3-252/2/6, Prathma House,  
Erramanzil, Hyderabad.

...Respondent

**Counsel for the Appellant : Mr. J.V. Prasad Senior Standing Counsel for  
Income Tax Department**

**Counsel for the Respondent : Mr. K. V. Ramana Rao Representing  
Mr. Y. Ratnakar**

**The Court made the following:**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**INCOME TAX TRIBUNAL APPEAL No.171 of 2012**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

Mr. K.V.Rama Rao, learned counsel representing Mr. Y.Ratnakar, learned counsel for the respondent.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.

However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO  
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad.
2. The Commissioner of Income Tax (Appeals) – V, Hyderabad.
3. The Deputy Commissioner of Income Tax, Central Circle – 16(3), Hyderabad.
4. One CC to Mr. J.V. Prasad Senior Standing Counsel for Income Tax Department [OPUC]
5. One CC to Mr. Y. Ratnakar, Advocate [OPUC]
6. Two CD Copies

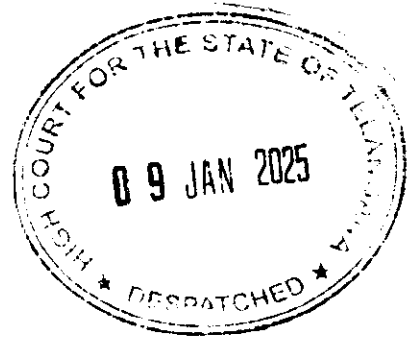
B  
DL/gh

HIGH COURT

DATED:20/12/2024

JUDGMENT

ITTA.No.171 of 2012



APPEAL IS DISMISSED AS WITHDRAWN

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